SUPREME COURT OF INDIA

This relates to the proposal for appointment of Shri Viju Abraham, Advocate as a Judge of the Kerala High Court.

The recommendation made by the Collegium of the Kerala High Court on 7th March, 2018 for elevation of Shri Vijay Abraham and six other Advocates, was considered by the Supreme Court Collegium on 9th October, 2018. His case was deferred for being considered after some time. His case was again deferred by the Collegium on 12th February, 2019 as certain information was awaited from the High Court.

The requisite information relating to his net professional income received from the Kerala High Court has been placed before the Collegium.

In order to ascertain suitability of Shri Viju Abraham, Advocate for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the Kerala High Court. Copies of letters of opinion of our consultee-colleagues received in this regard are placed below.

For purpose of assessing merit and suitability of Shri Viju Abraham we have carefully scrutinized the material already on record as well as the further information received from Kerala High Court. Having regard to all relevant factors, the Collegium is of the considered view that Shri Viju Abraham is suitable for elevation to the High Court. In view of the above, the Collegium resolves to recommend that Shri Viju Abraham, Advocate, be appointed as a Judge of the Kerala High Court.

(Ranjan Gogoi), C.J.I.

(S.A. Bobde), J.

